

GOVERNMENT OF INDIA
MINISTRY OF WOMEN AND CHILD DEVELOPMENT

LOK SABHA
UNSTARRED QUESTION NO 3308
TO BE ANSWERED ON 05.08.2016

MISUSE OF DOMESTIC VIOLENCE ACT

3308. DR. RAVINDRA BABU:

Will the Minister of WOMEN AND CHILD DEVELOPMENT be pleased to state:

- (a) whether the Government has made any study on the impact of the Protection of Women from Domestic Violence Act, 2005, if so, the details and the outcome thereof;
- (b) whether the Government has taken note of news-papers report of many false cases filed by the wives against husbands and their relatives to settle the score and if so, the total number of such cases reported in this regard during the last three years and the current year, State/UT-wise;
- (c) the steps taken by the Government to stop misuse of this act in future; and
- (d) whether there is any proposal to amend the Act to stop misuse of this Act and if so, the details thereof?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF WOMEN AND CHILD DEVELOPMENT
(SHRIMATI KRISHANA RAJ)

- (a) No study on the impact of implementation of Protection of Women from Domestic Violence Act, 2005 has been carried by Ministry of Women & Child Development.
- (b) &(c) Some Newspapers have reported regarding misuse of laws and legal provisions intended for protection of women. Adequate safeguards are available under existing laws to deal with misuse of legal provisions, if any.
- (d) There is no proposal under consideration to amend the Protection of Women from Domestic Violence Act, 2005.
